Central Administrative Tribunal
Principal Bench, New Delhi.

OA-915/2017

New Delhi this the 20th day of March, 2017.

Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)

Surendra Sabal (SC),
S/o Sh. Prabhu Dayal Sabal,
R/0 21 A, Goving Vihar Vistar,
Ridhi Sidhi, Gopalpura By Pass,
Jaipur, Rajasthan-302018
Aged about 24 years,
Group 'C' post
Candidate toward SSC JE Exam-2015) ... Applicant

(By Advocate : Sh. Ajesh Luthra with Sh. Jatin Parashar)

Versus

1. Union of India,
Through its Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievance & Pension,
North Block, New Delhi.

2. Staff Selection Commission,
Through its Chairman (Head Quarter),
Block No. 12, CGO Complex,
Lodhi Road, New Delhi-110091. ... Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs:

"(a) call for the records of the case.

(b) quash and set aside the impugned action/order of the respondents rejecting the applicant's candidature reflected in their impugned decision dated 02/01/2017 placed at Annexure A/1 and the reason assigned by way of Annexure A/2 published on 25.1.2017 t the extent they relate to the applicant.

(c) direct the respondents to restore the candidature of the applicant in the ongoing selection process of Junior Engineers (Civil, Mechanical, Electrical, Quantity Surveying & Contact)

Examination 2015 and further consider the applicant case for appointment as per his merit position in the concerned subject along with others.

(d) accord all consequential benefits.

(e) Award costs of the proceedings; and

(f) pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicant."

2. Learned counsel for the applicant submitted that this case was covered by the judgment of this Tribunal in OA No. 215/2017 with OA-263/2017 and other connected matter dated 21.02.2017. He also submitted that the applicant would be satisfied in case directions were given to the respondents to extend the benefit of the aforesaid judgment to him.

3. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of this case, with a direction to them to examine the case of the applicant herein in the light of the aforesaid judgment. In case he is found to be covered by the aforesaid judgment, then he may be extended the same benefits. The decision taken may be communicated to the applicant by means of a reasoned and speaking order within six weeks from date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/